

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 74/(MAH)/2012  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

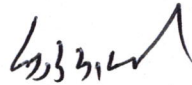
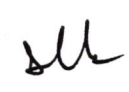
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: Mr. Ramhari Deorao Ganage  
V/s.  
M/s. Automotive Metal Stampings Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	MAHESH ATHAYALE	PCS for Petitioners	
②	AMU SHWETA BUSAR	AMU FOR R2	

Common Order

TCP No.89/397-398/ NCLT/MB/MAH/2011

TCP No.60/397-398/ NCLT/MB/MAH/2012

TCP No.74/397-398/ NCLT/MB/MAH/2012

TCP No.75/397-398/ NCLT/MB/MAH/2012

On the suggestions made by this Bench, the Professional appearing on behalf of the Petitioners and the Counsel appearing on behalf of the Respondents have come forward to put their efforts to try for settlement in between the parties within 15 days hereof. If it does not happen, the Petitioner side is directed to file rejoinder to reply Affidavit within four weeks hereof and get ready for main hearing on 25.4.2017.

If any settlement is arrived at between the parties, they are at liberty to mention before the next date of hearing.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)